

मध्य प्रदेश के संसद सदस्यों द्वारा दिया गया
ज्ञापन

2233. श्री फूल चन्द वर्मा : क्या गृह
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मई, 1977 में मध्य प्रदेश
के 26 संसद सदस्यों के हस्ताक्षरों से युक्त
एक ज्ञापन उन्हें दिया गया था ;

(ख) यदि हां, तो तत्सम्बन्धी तथ्य क्या
हैं; और

(ग) उस पर क्या कार्य अभी की गई
है ?

गृह मंत्री (श्री चरण सिंह) : (क) जी
हां, श्रीमान ।

(ख) उक्त ज्ञापन की प्रतिलिपि सदन
के पटल पर रखी जाती है । [अध्यालय में रखा
गया । देखिए संख्या एल टी—559/77] ।

(ग) मामले में जांच करने के लिए राज्य
सरकार से अनुरोध किया गया है ।

Film Censorship Rules

2234. SHRI G. Y. KRISHNAN:
Will the Minister of INFORMATION
AND BROADCASTING be pleased to
state:

(a) whether there is any proposal
under consideration of Government to
frame uniform film censorship rules
following complaints of the Board's
unfair attitude towards regional lan-
guage films; and

(b) if so, the main features there-
of?

THE MINISTER OF INFORMATION
AND BROADCASTING (SHRI
L. K. ADVANI): (a) and (b). No
Sir. The provisions of the Cinema-
tograph Act, 1952, the rules made

1027 LS—6.

thereunder and directions issued by
Government, setting out principles to
guide the Board in sanctioning films
for public exhibition, are uniformly
applicable all over India irrespective
of language of film.

As certification of films is a subjective
matter, some differences in stan-
dards are inevitable. The Board is
making every effort to ensure that
censorship is as uniform as possible.

Backward Classes Advisory Board

2235. SHRI G. Y. KRISHNAN: Will
the Minister of HOME AFFAIRS be
pleased to state:

(a) whether Central Government
propose to ask the State Governments
to constitute a Backward Classes Ad-
visory Board to assist the Government
in the implementation of decisions
taken on the recommendations of the
Backward Classes Commission; and

(b) if so, the broad outlines there-
of?

THE MINISTER OF HOME AF-
FAIRS (SHRI CHARAN SINGH):

(a) and (b) There is no such propo-
sal at present. Government have,
however, taken a decision to set up a
Civil Rights Commission which, among
other things, will look after the safe-
guards for the Backward Classes.

Representations for rail/road bridge on the Yamuna

2236. SHRI DHARAM VIR VA-
SISTH: Will the MINISTER OF
SHIPPING AND TRANSPORT be
pleased to state:

(a) whether representations both
from Haryana and Uttar Pradesh for
a rail/road bridge on the Yamuna
River linking Gurgaon District
(Haryana) and Bulandshahar District
(U.P.) are under consideration of the
Government;

(b) if so, the reasons that have prevented the finalisation of the project;

(c) whether some survey for the selection of site/sites was conducted; and

(d) if so, results thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (d). Presumably the Member refers to the construction of a bridge over Yamuna near Palwal on the Haryana—U.P. border. The Haryana Government have carried out a survey and have also selected a site. In order to assist the State Government financially, a Central Loan assistance of Rs. 1.00 crore was offered to the Haryana Government for this project in fourth plan on the basis of the cost figures furnished by them. The cost of the bridge proper has since gone up to about Rs. 1.79 crore. The Haryana Government were requested to consider the feasibility of meeting the excess of Rs. 79 lacs from their Allocations in the Central Road Fund. The views of the State Government are awaited.

Revival of Tele-Sound Unit at Ballabgarh

2237. SHRI DHARAM VIR VASISTH: Will the Minister of INDUSTRY be pleased to state:

(a) whether he received a request from the Telefunken Workers (Mazdoor) Union Registered, Ballabgarh (Haryana) for reviving Telesound (I) Ltd., Ballabgarh which is laid off; and

(b) if so, the steps taken by Government to re-start the unit?

THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA): (a) Yes, Sir.

(b) Series of meetings have already taken place to explore the possibility

for revival of this unit, with the financing institutions nursing the undertaking. It has been decided to have a study of the financial and technical aspects of reconstruction of the undertaking made by an appropriate agency, to decide the techno-economic viability of the unit.

लेफ्टिनेंट कर्नल टी० एस० आनन्द की कथित हत्या

2238. श्री के० लक्ष्मणा :

श्री शंकर सिंह जी बाघेला :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लेफ्टिनेंट कर्नल टी० एम० आनन्द की हाल ही में दिल्ली के निकट हत्या कर दी गई थी ;

(ख) क्या कारण है कि सरकार लेफ्टिनेंट कर्नल आनन्द की हत्याके लिए दोषी व्यक्तियों को पकड़ने में असफल रही ;

(ग) क्या यह समाचार कि लेफ्टिनेंट कर्नल आनन्द की जेब से एक हस्त-लिखित पर्ची बरामद हुई थी उनकी मृत्यु के तीन दिन बाद प्रकाशित हुई थी ; और

(घ) पुलिस अधिकारियों ने इस बात को उसी दिन क्यों नहीं प्रकट किया ?

गृह मंत्री (श्री चरण सिंह) : (क) से (घ). दिल्ली पुलिस के अनुसार नांगलोई बाने में 4 जून, 1977 की शाम को लगभग 7.30 बजे सूचना प्राप्त हुई थी कि लेफ्टिनेंट कर्नल टी० एस० आनन्द का शव ग्राम पंजाब खोड़ के एक खेत में पड़ा है। पुलिस दल घटना स्थल पर गया और शव पाया जिसके दायीं कनपटी और खोपड़ी के बीच दो घाव थे। भारतीय दंड संहिता की धारा 302 के अन्तर्गत